

[2 December, 2004]

RAJYA SABHA

1	2	3	4	5	6	7	8
6.	Gujarat	22	154.49	3743	5437.89	3765	5592.38
7.	Haryana	4	123.11	1015	5327.07	1019	5450.18
8.	Himachal Pradesh	1	2.18	185	401.23	186	403.41
9.	Jharkhand	3	390.83	523	1878.02	526	2268.85
10.	Karnataka	19	805.77	3283	6246.01	3302	7051.78
11.	Kerala	49	822.27	2774	5529.37	2823	6351.64
12.	Madhya Pradesh	42	5465.43	1889	3632.35	1931	9097.78
13.	Maharashtra	40	4011.90	1842	15442.86	1882	19454.76
14.	N-E Region	45	2189.21	326	2693.64	371	4882.85
15.	Orissa	199	6200.95	803	4812.11	1002	11013.06
16.	Punjab	94	1348.11	5264	2720.38	5358	4068.49
17.	Rajasthan	7	1215.66	2587	1899.32	2594	3114.98
18.	Tamil Nadu	36	686.82	10966	13343.19	11002	14030.01
19.	Uttaranchal	25	1349.14	448	287.05	473	1636.19
20.	Uttar Pradesh	72	7417.15	1261	5067.49	1333	12484.64
21.	West Bengal	54	1392.98	1672	8218.42	1726	9611.40
TOTAL:		790	38806.15	51200	94064.98	51990	132871.1

**Difficulties being faced by the EPF Account Holders**

137. SHRI M.A.M. RAMASWAMY: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the Employees Provident Fund Account holders are facing difficulties in getting withdrawal from their fund account;

(b) if so, whether it is a fact that EPF Account holders are harassed by the EPF officers;

(c) if so, the number of such complaints received by Government during the last three years, State-wise, year-wise;

(d) the action taken in each of these cases; and

(e) the steps taken/being taken by Government to see that workers get withdrawal from their EPF Account in a set time period?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI K. CHANDRASEKHAR RAO): (a) to (d) No, Sir. The claims, which are complete in all respects, are normally settled within 30 days as per Employees' Provident Fund Scheme provisions. However, delay in certain cases occurs on account of non-remittance of contribution/non submission of returns by the employer, non-submission of completed form by the members and lengthy settlement procedure.

The number of grievances received during the last three years and settled are as per details given below:—

Year	Total No. of Grievances received	Grievances settled	%of grievances settled
2001-2002	1,78,364	1,74,525	97.84%
2002-2003	91,623	86,931	94.87%
2003-2004	66,141	63,752	96.38%

The State-wise details are given in the Statement. (See below)

(e) In order to redress the grievances of the members, the functioning of field offices of the Employees' Provident Fund Organisation has been strengthened. Bhavishya Nidhi Adalats are regularly held to resolve the grievances regarding disputes and delay in settlement of cases. Settlement of claims is being monitored through Computerised system.

#### *Statement*

##### *State-wise details of grievances received for EPF Account holders*

State/Region	2001-02			2002-03			2003-04		
	CASES			CASES			CASES		
	Received	Settled	Pending	Received	Settled	Pending	Received	Settled	Pending
1	2	3	4	5	6	7	8	9	10
Andhra Pradesh	4470	4273 1179	197 116	2957	2665	292 73	2119	1284	835
North-East Region	1295			291	218		283	247	36

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1	2	3	4	5	6	7	8	9	10
Bihar	4630	4502	128	1937	1914	23	1885	1858	27
Chhattisgarh	1244	1171	73	812	795	17	600	578	22
Delhi	30418	30270	148	18340	17375	965	7258	7071	187
Goa	1543	1308	235	229	69	140	116	82	34
Gujarat	8463	8241	222	3020	2520	500	3086	2894	192
Himachal Pradesh	398	346	52	187	146	41	250	165	85
Haryana	2026	1869	157	2166	1987	179	2352	2174	178
Jharkhand	996	901	95	791	727	64	467	458	9
Karnataka	6970	6775	195	3894	2931	963	2252	2147	105
Kerala	1594	1467	127	791	783	8	884	743	141
Maharashtra	49868	49488	380	22119	21938	181	21340	21257	83
Madhya Pradesh	2589	2337	252	2520	2311	209	2302	2162	140
Orissa	4381	4033	348	2353	2294	59	1218	1197	21
Punjab	4282	4097	185	2541	2520	21	517	412	105
Rajasthan	4680	4500	180	3665	3319	346	2419	2361	58
Tamil Nadu	4779	4736	43	4103	3572	531	3236	3197	39
Uttaranchal	1046	922	124	541	533	8	226	206	20
Uttar Pradesh	27309	26775	534	9609	9563	46	4438	4436	2
West Bengal	15383	15335	48	8757	8731	26	8893	8823	70
Tot.::	178354	174525	3839	91623	86931	4692	66141	63752	2389

**Employment Commission**

138. SHRI DATTA MEGHE: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Government are considering a proposal of setting up an Employment Commission to explore avenues for generating employment;

(b) if so, the details thereof; and

(c) by when the said Employment Commission is likely to be set up and start functioning?